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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative
NOTIFICATION

No.1151-L.—28th November, 2022.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 33 of 2022
THE BENGAL DISTRICTS (REPEALING) BILL, 2022.

A
BILL

to repeal the Bengal Districts Act, 1864.

WHEREAS it is expedient to repeal the Bengal Districts Act, 1864;

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Ben. Act IV of
1864.

Short title and
commencement.

1. (1) This Act may be called the Bengal Districts (Repealing) Act, 2022.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

The Bengal Districts (Repealing) Bill, 2022.

(Clauses 2, 3.)

Repeal of Ben.
Act IV of 1864.

2. The Bengal Districts Act, 1864 is hereby repealed.

Saving.

3. Notwithstanding such repeal as mentioned in section 2, anything done or any action taken under the Bengal Districts Act, 1864, shall be deemed to have been validly done or taken.

STATEMENT OF OBJECTS AND REASONS.

The State Law Commission, West Bengal, recommended the repealing of the Bengal Districts Act, 1864 (Ben. Act IV of 1864), on the ground that the said Act has become obsolete due to efflux of time.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA,
The 28th November, 2022.

MAMATA BANERJEE,
Member-in-charge.

By order of the Governor,

PRADIP KUMAR PANJA,
*Secy. to the Govt. of West Bengal,
Law Department.*